

adequate and the Government hospital is at a far off place.

(c) and (d). In view of the limited financial provision, the proposal could not be agreed to. The above mentioned Committee was informed accordingly.

**Finding of Jha Committee on J.N.U:**

5583. SHRI N. K. SHEJWAL-KAR :  
SHRI ATAL BEHARI VAJPAYEE :  
SHRI SURAJ BHAN :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the reasons for appointing the Jha Committee to enquire into the Jawaharlal Nehru University affairs and its terms of reference ;

(b) the progress of the enquiry;

(c) whether there was a complaint that the minutes of an Executive meeting of J.N.U. had been tempered with ; and

(d) if so, the findings and action taken in this regard and if no action has been taken yet, when it will be taken ?

**THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a)

The Jha Committee was appointed by the Executive Council of the Jawaharlal Nehru University in March, 1980 to make an assessment of its working and to recommend the directions for its growth and development in the future.

The terms of reference of the Committee were :

(i) to review the working of the University since its inception in the light of the objectives stated in the first Schedule of the Jawaharlal Nehru University Act ;

(ii) to assess the achievements of the University in the realisation of these objectives and to suggest steps necessary to consolidate and improve upon them ;

(iii) to note handicaps, shortcomings and failures in the academic and administrative functioning of the University, to ascertain the reasons thereof and to propose remedies necessary for a more effective functioning of the University in future ; and

(iv) to recommend the lines of growth and development of the University in the next decade, consistent with the objectives stated in the Jawaharlal Nehru University Act.

(b) In May 1981 the Committee has submitted what it called a "Status Report". The Committee has stated that it has gathered some material and designed some studies but was not in a position to formulate its opinion on various issues and enunciate its recommendations within the time allotted to it. The Executive Council of the University is yet to consider the "Status Report" of the Committee.

(c) In a communication addressed to the President and signed by several Members of Parliament it was stated that the minutes of the 84th meeting of the Executive council held on March 13, 1981 were manipulated.

(d) This matter was brought to the notice of the University. According to the University, it related to the confirmation of the Registrar. At its meeting held on 3rd/4th February, 1981, the Executive Council confirmed the appointment of the Registrar. Subsequently at its meeting held on 30th March, 1981, the Executive Council was informed, on a request made by the Registrar, that his confirmation may be deferred. Accordingly, the Executive Council resolved that the order of confirmation be held in abeyance. Two members of the Executive Council pointed out that the decision in this case was not correctly recorded. At the subsequent meeting held in June, 1981, the matter was again considered in the presence of the two members and the resolution was modified according to which the Executive Council reconfirmed its earlier decision to confirm the Registrar, but the order of confirmation may be kept in abeyance.

The question of Government taking any action in the matter does not arise.

**Adoption of Physically Handicapped Persons in Medical School and Vocational Areas**

5584. SHRI M. RAMGOPAL REDDY : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have framed a new scheme for adoption of physically handicapped persons in medical, social and vocational area in Gujarat ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER  
IN THE MINISTRIES OF  
RAILWAYS AND EDUCATION

AND SOCIAL WELFARE AND  
IN THE DEPARTMENT OF  
PARLIAMENTARY AFFAIRS  
(SHRI MALLIKARJUN) : (a)  
No, Sir.

(b) Does not arise,

**Device to prevent Train Accidents**

5585. SHRI SUBRAMANIAM SWAMY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is true that the National Physical Laboratory (NPL) Delhi has developed a device that can prevent train accidents !

(b) if so, the details thereof; and

(c) when are these devices going to be adopted by the Indian Railways ?

THE DEPUTY MINISTER  
IN THE MINISTRIES OF  
RAILWAYS AND EDUCATION  
AND SOCIAL WELFARE AND  
IN THE DEPARTMENT OF  
PARLIAMENTARY AFFAIRS  
(SHRI MALLIKARJUN) : (a)  
to (c) National Physical Laboratory, Delhi have not so far developed any reliable or proven device which can prevent train accidents. However, they are working on a device, known as 'Hot Box Detector' for detecting the incidents of excessively hot axle boxes on trains. If these hot axle boxes are not detected in time, there are chances of journal breakage, leading to a derailment. Thus this device can be of assistance in preventing train derailments. The device is still in the initial stages of testing and its adoption on Indian Railways depends upon its successful development and performance during field trials.